

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

Item No. 107

CP (IB) No. 290/Chd/Hry/2023

**IN THE MATTER OF:**

**Catalyst Trusteeship Limited**

... **Petitioner-Financial Creditor**

**Versus**

**Swastik Homebuild Private Limited**

... **Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 04.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Angad Verma, Advocate

**For the Respondent** : Mr. Akhil Shankhwar, Advocate

**ORDER**

A date is requested by the Ld. counsel for the Respondent-Corporate Debtor to file reply as well as Vakalatnama. It is seen that on 04.01.2024, none was present on behalf of the Respondent-Corporate Debtor despite service. Out of sheer indulgence, one last opportunity is granted to file the reply within two weeks subject to the cost of Rs.10,000/- to be paid in favour of the 'Prime Ministers' Relief Fund' and acknowledgement to that effect be filed with the Registry. Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 28.05.2024.

Sd/-

Sd/-

**(L.N. GUPTA)  
HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**

April 4, 2024  
Mamta